

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1820**  
TO BE ANSWERED ON 17.03.2022

**Redefinition of forest land**

1820. SHRI NARAIN DASS GUPTA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state?

- (a) whether Government has decided to redefine forest land;
- (b) whether due to the old definition of forest land Government is not able to acquire the desired forest land; and
- (c) if not, the reasons why there was a need to redefine forest land?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) The word “forest land” is not defined in any Central Forest Act, namely, the Indian Forest Act, 1927 or the Forest (Conservation) Act, 1980. The Central Government has not laid down any criterion to define forest land.
- (b) & (c) In view of reply to part (a) above, reply to part (b) and (c) does not arise.

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